# THE UNITED PROVINCES CIVIL JUDGES (DESIGNATION) ACT, 1936

## (U. P. Act No. IV of 1936)

Adapted and modified by the Adaptation of Laws Order, 1950.

[Passed by the Legislative Council of the United Provinces of Agra and Oudh]

[Received the assent of the Governor of the United Provinces on July 11, 1936 and of the Governor General on August 7, 1936 and was published under section 81 of the Government of India Act on August 15, 1936.]

# AN

#### ACT

#### **Preamble**

to effect a change in the designation of the office hitherto known as that of Subordinate Judge

WHEREAS it has been resolved that the office hitherto known as that of "Subordinate Judge" shall in future be known as that of "Civil Judge";

AND WHEREAS it is expedient to recognise and give effect to the change so made in the designation of the said office;

It is hereby enacted as follows:

# Short title extent and commencement

- **1.** (1) This Act may be called the United Provinces Civil Judges (Designation) Act, 1936.
  - (2) It extends to the [Uttar Pradesh.]<sup>1</sup>
- (3) It shall come into force on such date as the [State Government]<sup>2</sup> may by notification<sup>3</sup> in the Gazette appoint in this behalf.

#### Amendment of Act No. 12 of 1887

**2.** In sections 3, 4, 6, 10, 11, 13, 18, 21, 22, 23, 24, 25, 26, 27, 31 and 36 of the Bengal, Agra and Assam Courts Act, 1887, in its application to [Uttar Pradesh]<sup>1</sup> for the word "subordinate" the word "civil" shall be substituted.

### Amendment of Act No. 4 of 1925

**3.** In sections 21, 22, 25, 26, 29, 30, 31, 32, 35, 39, 40 and 44 of the Oudh Courts Act, 1925, for the word "subordinate", the word "civil" shall be substituted.

# Amendment of other Acts

**4.** The Acts specified in the Schedule are hereby amended to the extent and in the manner mentioned in the second column thereof.

### Saving

**5.** The office of a Civil Judge shall for all purposes be deemed to be not inferior to that of a Subordinate Judge.

<sup>1.</sup> Subs. for "United Provinces" by the A. O. 1950.

<sup>2.</sup> Subs. for "Provincial Govt." by ibid.

<sup>3.</sup> The Act came into force with effect from September 7, 1936 *vide* Not. No. 1724/VII—243, dated August 29, 1936.

# THE SCHEDULE

Amendments

(See Section 4)				
1	2			
Short title	Amendments			
Legal Practitioners Act, 1879.   In clauses (d) and (i) of the Second Schedule, for the word "subordinate", the word "civil" shall be substituted.  In clauses (d) and (i) of the Second Schedule, for the word "subordinate", the word "civil" shall be substituted.  In clauses (d) and (i) of the Second Schedule, for the word "subordinate", the word "civil" shall be substituted.  In clause Provinces Town Improvement  United Provinces Town Improvement  Act, 1919.  In clause (a) of sub-section (2) of section 59 for the words "Subordinate Judge of the first grade", the words "Civil Judge" shall be substituted.  In clause (a) of sub-section (2) of section 59 for the words "Subordinate Judge of the first grade", the words "Civil Judge" shall be substituted.				